

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.75213 of 2019

(Arising out of Order-in-Appeal No.105/CE/RKL-GST/2018 dated 31.10.2018 passed by Commissioner (Appeals) of CGST & Excise, Bhubaneswar)

M/s Hindalco Industries Ltd.

At/P.O.-Lapanga, Dist.-Sambalpur, Pin-768212, Odisha

Appellant

VERSUS

Commissioner of CGST & Excise, Rourkela

KK-42,Civil Township, Rourkela-769004

Respondent

Appearance:

Shri Rahul Tangri, Advocate for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75079/2022

DATE OF E-HEARING : 09.02.2022

DATE OF DECISION : 09.02.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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